

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 336
T.A. No.

1991
198

DATE OF DECISION 18-11-91

G. B. Admane Petitioner

Mr. P. S. Thakur Advocate for the Petitioner(s)

Versus

U. O. I. 2 others Respondent

Mr. Ramesh Darda Advocate for the Respondent(s)

CORAM By Hon. Mr. Justice U. C. Srivastava, J.C.

The Hon'ble Mr. Justice U. C. Srivastava, J.C.

The Hon'ble Mr. M. Y. Pralhar, A.M.

1. Whether Reporters of local papers may be allowed to see the Judgement ? *N*
2. To be referred to the Reporter or not ? *N*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *N*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *N*

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH
CIRCUIT BENCH NAGPUR

Registration O.A.No. 336 of 1991

C.B.Admane Ambalgaori.....

Applicant

Vs.

Union of India & Others

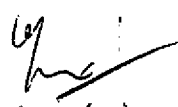
Respondents

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. M.Y. Priolker, Member (A)

(By Hon.Mr.Justice U.C.Srivastava, V.C.)

The issue involved and relief prayed for in this application is same as that of O.A.No. 967 of 1989. The judgment in O.A. No. 336 of 1991 is same as that of O.A.No.967/89. So the Original Application No. 967/89 and Original Application of No. 336/91 are being disposed/by the common judgment.


Member (A)


Vice-Chairman.

18th November, 1991, Nagpur.

(sph)